



2026:AHC:44022

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7715 of 2026

Agamdev Yadav And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shiv Kumar Yadav

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate (Judicial), Tehsil-Machhalishahar, District Jaunpur, to decide Case No. 12996 of 2025 (Computerized Case No.T202514360312996) expeditiously.
4. The matter is pending before the respondent No.2 since 2025 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is **disposed of** directing the respondent No.2/Sub Divisional Magistrate (Judicial), Tehsil-Machhalishahar, District Jaunpur, to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the respondent No. 2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

February 25, 2026
Vibha Singh

(Prakash Padia,J.)